

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/6124/2004 - EX[DB]

Date 19/11/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S MAN INDUSTRIES (I)LTD.
PLOT NO.67,SECTOR-1,PITHAMPUR INDUSTRIAL
AREA DISTT.(M.P)
M/S MAN INDUSTRIES (I)LTD.

C.C.E.INDORE M.P

Appellant

Vs
Respondent

EX[DB] dated 10-11-08

I am directed to transmit herewith a certified copy of Final order No. 879/2008-
passed by the Tribunal under Section 35-C(1)of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

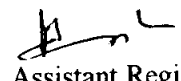
C.C.E.INDORE M.P

MANIK BAGH PALACE,P.O.NO-10 INDORE M.P
452001

2. Adv. / Consult SH, RAMESH NAIR, ADV.,
"LAKSHMI VIHAR", AG-192,
SCHEME NO.54, VIJAY NAGAR,
INDORE-MP.

3 C.D.R
~~J.C.D.R.~~

- 5 Bar association, CESTAT, New Delhi
- 6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017
- 7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3
- 8 Excise & Customs cases. B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
- 9 Raghuraman's 44-B, Regal Flat,Shipra Suncity, Indirapuram - 201010,Ghaziabad, DT, U.P.
- 10 Nidheshak publications. I.P.Estate, new Delhi
- 11 Taxmann Allied Service Pvt Ltd., 21/35, West Puniabi Bagh, New Delhi - 110026
- 12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagarava Road, T. Nagar,Chennai
- 13 Taxindiaonline.com Pvt.Ltd. B-XI/8183,Vasant Kuni, New Delhi - 110070
- 14 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall,Above Star India Bazar,Satellite Road,Ahmedabad-1
- 15 Office Copy
- 16 Guard file


Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

E/6124/04

[Arising out of Order-in-Original No.16/COMMR/C.EX/IND/04
dt.29.3.04 passed by the Commissioner of Central Excise, Indore)

For approval and signature:

Hon^{ble} Mr. D.N.PANDA, JUDICIAL MEMBER

Hon^{ble} Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

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1. Whether Press Reporters may be allowed to see:
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities:
-

M/S. Man Industries (I) Ltd.

Appellant

Versus

CCE, Indore

Respondent

Appearance

None for the appellant

Shri C.S.Rajput, Authorised Departmental Representative(DR) For
respondent

Coram: Hon^{ble} Mr. D.N.PANDA, JUDICIAL MEMBER
Hon^{ble} Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

Date of decision: 10.11.08

FINAL Order No. 879 / 08 - EX

Appeal No.E/6124/04

Per D.N.Panda:

None present for the appellant.

The issue being very limited for requantification of the demand without any dispute to the substance of the matter, We do not find any discrepancy with the order passed by the learned Commissioner(Appeals) who has gone into the entirety of the matter involved and page 5 of the order shows the quantification of the duty demand stating that the amount to be Rs.12,300/-. Considering that the issue has already been resolved, we consider no interference is desirable.

2. Since dd. DR submits that there is nothing to go inside the case in view of the limited remand by the Tribunal in the case of the appellant as reported in 2004(175)ELT.435, *we examined the averment*.

2. On hearing the revenue and perusal of the record, we do not find any material to disturb the order of the learned Commissioner(Appeals) and dismiss the appeal of the appellant.

Order dictated in the open Court.

(D.N.Panda)
Member Judicial

(Rakesh Kumar)
Member Technical

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